F.No. 01(03)/Roster/CESTAT/2025/Part-II **Customs, Excise and Service Tax Appellate Tribunal** West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 09.06.2025

ORDER NO. 120 of 2025

Hon'ble President is pleased to partially modify the roster order no. 107 of 2025 for **CESTAT, Chandigarh** on **04.07.2025** as follows:-

PERIOD	CORAM	WORKS ASSIGNED
On	Ms. Binu Tamta, Hon'ble Member (Judicial) and	Recused matters:
04.07.2025	Mr. P. Anjani Kumar, Hon'ble Member (Technical)	E/1686/2012, E/1422/2012, E/2840 to
		2842/2011, E/60108 to 60109/2013
		and E/60044/2023

Note:

1. No adjournment will be granted in the above matters.

2. In the event of non sitting of the Bench, the adjourned dates of listed matters will be available on the website <u>www.cestat.gov.in</u> in the link "Daily orders" /"court proceedings".

By Order. Tukesh Gupta) **Deputy Registrar**

Copy to:-

SPS to Hon'ble President/Hon'ble Members, CESTAT, New Delhi/Chandigarh/P.A. to Registrar/Deputy/Assistant Registrar, CPSTAT, Chandigarh /Bar Association, Chandigarh /O/o Commissioner (AR), Chandigarh/Notice Board/Website/Guard File/Office Copy.

Deputy Registrar

F.No. 01(03)/Roster/CESTAT/2025/Part-II **Customs, Excise and Service Tax Appellate Tribunal** West Block No. 2, R.K. Puram, New Delhi-110066

Dated: 09.06.2025

ORDER NO. 121 of 2025

Hon'ble President is pleased to partially modify the roster order no. 102 of 2025 for **CESTAT**, **New Delhi** on **14.07.2025** and on **16.07.2025** as follows:-

	CORAM	WORKS ASSIGNED
PERIOD On 14.07.2025	Hon'ble Mr. Justice Dilip Gupta, President	Anti Dumping matters:
and on subsequent dates, if	Ms. Binu Tamta, Hon'ble Member (Judicial) and Mr. P. V. Subba Rao, Hon'ble Member (Technical)	Anti-Dumping Appeal No. 53193 of 2023
adjourned		Essilor Luxottica Asia Pacific Pte. Ltd.
		vs. Designated Authority, Directorate General of Anti-Dumping and Allied
		Duties, New Delhi
On 16.07.2025 and on subsequent		Anti-Dumping Miscellaneous Application No. 50564 of 2025 in Anti- Dumping Appeal No. 51878 of 2021
dates, if adjourned		M/s. Owens-Corning India Private Limited vs. Designated Authority, Directorate General of Anti-Dumping
		and Allied Duties, New Delhi

Note:

1. On the above given dates, hearing of in both Division and Single Member Bench matters will resume after the hearing of Anti-Dumping cases.

2. In the event of non sitting of the Bench, the adjourned dates of listed matters will be available on the website <u>www.cestat.gov.in</u> in the link "Daily orders" / "court proceedings".

Mukesh Gupta) **Deputy Registrar**

Copy to:-

SPS to Hon'ble President/Hon'ble Members, CESTAT, New Delhi /P.A. to Registrar/Deputy/Assistant Registrar, CESTAT, New Delhi /Bar Association, New Delhi /O/o Chief Commissioner (AR), New Delhi /Notice Board/WebSite/Guard File/Office Copy.

Deputy Registrar